

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 132/MP/2019

Subject : Petition Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bhartiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.

Date of Hearing : 21.3.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Indian Railways

Respondents : Bhartiya Rail Bijlee Company Limited (BRBCL) and 2 Ors.

Parties Present : Shri Abhinav Mishra, Advocate, Bihar Discoms
Ms. Nivedita Chauhan, Advocate, Bihar Discoms
Ms. Jagriti Dosi, Advocate, Bihar Discoms
Shri Anand K Ganesan, Advocate, BRBCL
Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Ritu Apurva, Advocate, BRBCL
Shri Jai Dhanani, Advocate, BRBCL

Record of Proceedings

Case was called out for virtual hearing.

2. None was present on behalf of the Petitioner when the matter was called out.
3. Learned counsel for the Respondents No. 2 & 3, Bihar Distribution Companies submitted that there has been change of counsel for the Respondents and that the Respondents may be permitted to file an additional submission in the matter.
4. Considering the request of learned counsel for the Respondents No. 2 & 3 and to give one last opportunity of hearing to the Petitioner, the Commission adjourned the matter. The Commission permitted the Respondents No. 2 & 3 to file their additional submissions within period of two weeks with copy to the Petitioner, who may file its response thereon, if any, within 10 days thereafter.
5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)